IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 412
CP(CAA)28/ND/2022

IN THE MATTER OF:,

Strong vintrade Private Limited And Others ... Applicant
And
Skylark Commerce Private Limited With
Best International Private Limited

Order under Section 230-232.

Order delivered on 01.12.2022

Coram:
MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the OL : Ms. Hemlata Rawat, Adv.
For the RD : Ms. Shankari Mishra, Adv.

ORDER

We have heard the submissions made by the Counsel for the petitioner. The Counsel for the petitioner has submitted that he has filed his additional response dated 25.11.2022 which was submitted on 30.11.2022. Office of RD is directed to examine the said additional response filed by the petitioners and confirm to this Tribunal as to how and why the response cannot be treated as a proper reply to the observations made by the RD vide their query letter dated 24.11.2022.

Let the matter be fixed for 13.12.2022.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-Sd-

P.S.N. PRASAD
MEMBER (JUDICIAL)

Mukesh